

Open Court**Central Administrative Tribunal, Allahabad Bench, Allahabad****Original Application No.330/00940/2018**

This the 2nd day of November, 2018.

Hon'ble Mr. Mohd. Jamshed, Member (A)

1. Ashutosh Pandey aged about 41 years son of Rajadeo Pandey r/o G-1-576, Kalindipuram, Allahabad Pin code 211001.
2. Mr. Javed Haroon aged about 49 years son of Abdul Jabbar Ansari r/o 828/628, Attarsuiya, Allahabad Pin Code 211001.
3. Amit Kumar aged about 38 years son of Arun Kumar r/o 101/B, Railway Colony, Shikohabad District- Firozabad Pin Code 283141.
4. Hari Kumar aged about 42 years son of Yogendra Prasad Yadav Office Superintendent, Tundala, Control Office Compound, Firozabad Pin Code 283141.
5. Bhumneshwar Kumar Yadav aged about 41 years son of Jagranath Yadav r/o 109 A, Railway Colony, District-Mirzapur.
6. Sushil Kumar Verma aged about 43 years son of Chhotey Lal Verma r/o 735 B Jamuniyabagh Railway Colony, near loco Hospital , Kanpur Pin code 208001.
7. Raj Ballabh Kumar Verma aged about 44 years son of Ramashesh Das Senior Clerk, Electric Training Centre, Fajalganj, Kanpur Pin Code -208012.
8. Vinod Kumar aged about 38 years son of Vijay Krishna Rai r/o MIG 169, ADA Colony, Naini, Allahabad.
9. Ashutosh Kumar aged about 40 years son of Kailash Prasad Singh r/o H.No. 166/1, Kushawaha Market, Bhavapur, Allahabad.
10. Sharad Chandra Misra aged about 43 years son of Hari Prasad Misra r/o H.No. 140/A, Ramagya Bhawan , Vikas Nagar, Kanpur.

..... **Applicants**

By Advocate: Sri Anil Kumar Singh

Versus

1. Union of India through the General Manager, North Central Railway, Subedarganj, District- Allahabd.
2. Divisional Railway Manager (Personnel) North Central Railway, Allahabad.

3. Senior Divisional Personnel Officer, North Central Railway, Allahabad.

..... **Respondents**

**By Advocates: Sri Shesh Mani Mishra
Sri Atul Kumar Shahi**

ORDER

By Hon'ble Mr. Mohd. Jamshed, Member (A)

Sri Anil Kumar Singh, Advocate is present for applicants. Shri Shesh Mani Mishra, Advocate is present for the respondents. Shri Atul Kumar Shahi, Advocate also appears for the respondents and stated that he has filed his Vakalatnama on behalf of the respondents on 31.10.2018.

2. The applicants have filed the present Original Application (O.A). for direction to the respondents to extend the benefits of the judgment of the Ernakulum Bench dated 15.2.2016, the judgment of Hon'ble High Court, Uttrakhand at Nainital dated 26.6.2014 and the judgment of CAT, Jabalpur dated 20.4.17 in the case of the applicants.

3. At the outset learned counsel for the applicants submitted that the applicants would be satisfied if a direction be given to the respondent No./competent authority to consider and dispose of their pending representations dated 17.7.2018 and 8.8.2018 (Annexure A-10) in the light of Ernakulam Bench of this Tribunal dated 15.02.2016 passed in OA No. 20/15, the Hon'ble High Court of Uttrakhand (at Nainital) order dated 26.06.2014 passed in Special Appeal No. 330/13 with Special Appeal No. 523/13, the CAT Jabalpur Bench order dated 20.04.2017 passed in OA No. 290/17 and CAT Principal Bench order

dated 16.11.2011 passed in OA No. 2045/10 within a stipulated period of time.

4. In view of the above submissions made by the applicants counsel, we direct the respondent /Competent Authority to consider and decide the representation of the applicants dated 17.7.2018 and 8.8.2018 (Annexure A-10) in the light of aforementioned judgments of Erankulam Bench of this Tribunal dated 15.02.2016, the Hon'ble High Court of Uttrakhand (at Nainital) dated 26.06.2014, the CAT Jabalpur Bench order dated 20.04.2017 and CAT Principal Bench order dated 16.11.2011by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. The applicants are also directed to send a copy of their representation dated 17.7.2018 and 8.8.2018 (Annexure A-10) with aforementioned judgments of Erankulam Bench of this Tribunal dated 15.02.2016, the Hon'ble High Court of Uttrakhand (at Nainital) dated 26.06.2014, the CAT Jabalpur Bench order dated 20.04.2017 and CAT Principal Bench order dated 16.11.2011 alongwith certified copy of this order. It is made clear that we have not entered into the merits of this case.

5. In view of the above, the OA is disposed of. No costs.

(Mohd. Jamshed)
Member (A)

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